

(b) The extent of passenger traffic (both inward and outward) at these stations during the same period is shown against each:

	Number
Delhi	11,921,994
Madras	9,124,415
Calcutta	40,463,535
Bombay	16,660,257

INDIAN TELEPHONE INDUSTRIES,
BANGALORE

121. SHRI M. VALIULLA: Will the Minister for COMMUNICATIONS be pleased to state:

(a) the amount invested by—

(i) the Automatic Telephone and Electric Company Ltd., United Kingdom.

(ii) the Mysore Government, and

(iii) the Government of India, in the Indian Telephone Industries, Bangalore; and

(b) whether two experts from the United Kingdom have been invited by the Telephone Industries to give technical advice; if so, on what terms?

THE DEPUTY MINISTER FOR COMMUNICATIONS (SHRI RAJ BAHADUR):

(a) (i) Rs. 8,00,500 (including free shares of Rs. 6,66,700 allotted under the terms of the agreement with the Company).

(ii) Rs. 31,25,000.

(iii) Rs. 2,17,58,700 (Rs. 2,10,74,500 in shares and Rs. 6,84,200 as loan).

(b) Under the terms of the Agreement between the Government of India and the Automatic Telephone and Electric Company Ltd., for the establishment of the Telephone Factory in India, the Indian Telephone Industries obtains the services of experts and technicians from the Automatic Telephone and Electric Co., Ltd. 17 such experts are at present employed in the various departments of the factory on short term contracts of 1 to 3 years and on salaries

ranging between Rs. 1,666/11/- and Rs. 2,500 plus 'D' class passage to and fro and kit allowance.

STATEMENT RE EMIGRATION OF
JEWS FROM INDIA TO ISRAEL

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI A. K. CHANDA): On the 11th of May, Starred Question No. 636 on the emigration of Jews from India to Israel was dealt with in the Council of States, as follows:

“SHRI M. VALIULLA: Will the PRIME MINISTER be pleased to state:

(a) the number of Jews who emigrated from India to Israel on the founding of that State; and

(b) how many of them were unwilling to stay in Israel and were permitted to return to India?

THE PARLIAMENTARY SECRETARY TO THE PRIME MINISTER (SHRIMATI LAKSHMI MENON): (a) It is estimated that 2,395 Jews emigrated from India to Israel since the founding of that State in 1948.

(b) 337 Jews returned to India from Israel during the period 15th May 1948 to 31st December 1952. Subsequently, 6 more Jews have been granted travel documents to return to India.”

In a supplementary question Mrs Violet Alva asked: “Is the colour bar in Israel one of the reasons why they have returned?”

The Parliamentary Secretary replied: “Yes, it is one of the reasons”.

From numerous letters published in the Press, it is evident that the answer to the supplementary question has been misunderstood. The Government of Israel have also drawn the attention of the Government of India to this impression created by the answer to the supplementary question

which, according to them, has no relation to facts. They say:

"To the people of Israel, who have suffered so much from racial discrimination, there is no charge that comes with greater irony than that they themselves have erected in their own land a bar against fellow-men based on the ground of colour".

The Government of India are very glad to have this clarification and assurance. It was not their intention at any time to suggest that there was a colour bar in Israel. They had received complaints from some Indian Jews who had returned from Israel that there was some discrimination against them on account of their colour. It was to these complaints that reference was made in the answer to the supplementary question. Government have not verified any of these complaints and, in any event, such individual complaint does not justify a general statement that there is a colour bar in Israel.

The Government of India welcome the assurance of the Government of Israel in this matter and, in order to remove all misunderstanding, wish to clarify the supplementary answer given in the Council of States on the 11th of May.

LEAVE OF ABSENCE TO MEMBERS

- (1) DR. MURARI LAL
- (2) SHRI NARENDRA DEVA

MR. CHAIRMAN: I have to inform hon. Members that the following letter has been received from Dr. Murari Lal:

"I had intended to leave for Delhi on 20th August. But unfortunately I had an attack of diarrhoea on that day on account of which I suffered a set-back in my steady progress of recovery. * * * I am sorry to say that under medical advice I have been asked to take a fortnight's absolute rest so that the convalescence may be firmly assured. I, therefore,

request you to kindly extend my leave for the rest of the session."

Is it the pleasure of the Council that permission be granted to Dr. Murari Lal to remain absent from all meetings of the Council during its current session?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

I have to inform hon. Members that the following letter has been received from Shri Narendra Deva:

"I extremely regret to say that on account of my illness, it will not be possible for me to attend the present session of the Council of States. I therefore request you to grant me leave of absence for the present session."

Is it the pleasure of the Council that permission be granted to Shri Narendra Deva to remain absent from all meetings of the Council during its present session?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission is granted to Shri Narendra Deva to remain absent.

QUESTION OF CERTIFICATION OF THE ESTATE DUTY BILL AS MONEY BILL

SHRI H. D. RAJAH (Madras): Sir, I wish to bring to the notice of this House a very important matter affecting the rights and privileges of the Members of this House. I am afraid that the other House in which the Estate Duty Bill is being considered is seriously thinking of certifying that Bill as a Money Bill after introducing certain clauses with regard to rates of duty and so on. With regard to this, Sir, section 110 of the Constitution is very clear. It says: "For the purposes of this Chapter, a Bill shall be deemed to be a Money Bill if it contains only provisions dealing with